

(2024) 12 SHI CK 0041
In the High Court Of Himachal Pradesh
Case No : CMPMO No.546 Of 2024

Co Naresh Sanghoee

APPELLANT

Vs

State Of H.P. & Others

RESPONDENT

Date of Decision : 27-12-2024

Acts Referred:

Citation : (2024) 12 SHI CK 0041

Hon'ble Judges : Satyen Vaidya, J

Bench : Single Bench

Advocate : Ajay Sharma, Atharv Sharma, Gobind Korla, Naresh K. Sharma

Final Decision : Disposed Of

Judgement

Satyen Vaidya, J

1. The only prayer made in the petition is to direct respondent No.3 to conduct the demarcation on the application already submitted by the petitioner.
2. Respondents No.1 to 3 have placed on record instructions, according to which, the demarcation has been conducted on 23.11.2024.
3. In view of such development, nothing survives in the petition and the same is accordingly disposed of.
4. Needless to say that since the demarcation has already been conducted, the official respondents shall conclude the proceedings, in accordance with the provisions of Himachal Pradesh Land Revenue Act within four weeks from today.
5. In view of order passed in the petition, the application being CMP No.21940 of 2024 is rendered infructuous.